IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 126
IA No. 4232, 4240, 4974/ND/2020 in (IB)-1462/ND/2019

IN THE MATTER OF:

Royale Resinex Private Limited ... Applicant

Vs.

Greatech Telecom Technologies Private Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 16.04.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP : Ms. Swarlipi Deb Roy, Adv.
For the Respondent :

ORDER

IA No. 4232/ND/2020, IA No. 4240/ND/2020, IA No. 4974/ND/2020:

Ms. Swarlipi Deb Roy, Learned Counsel for the Resolution Professional states that the appeal impuging the order initiating CIRP passed by this Bench is pending before Hon'ble NCLAT and constitution of CoC is stayed. Hence, nothing substantially is progressing and requests to defer the matter.

Accordinglyall IAs deferred to 31.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH